

GOVERNMENT OF GOA

Department of Revenue

Notification

22/21/2017-RD(Part-I)/565

In exercise of the powers conferred by Section 8 of the Goa Compensation to the Project Affected Persons and Vesting of Land in the Government Act, 2017 (Goa Act 16 of 2017), the Government of Goa hereby makes the following rules namely:-

1. Short title and Commencement.- (1) These rules may be called the Goa Compensation to the Project Affected Persons and Vesting of Land in the Government Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.- (1) In these Rules, unless the context otherwise requires.-

- (a) "Act" means the Goa Compensation to the Project Affected Persons and Vesting of Land in the Government Act, 2017 (Goa Act 16 of 2017);
- (b) "Form" means a form appended to these Rules;
- (c) "Interested person" means a person who is entitled to the compensation of land acquisition;
- (d) "section" means a section of the Act;

(2) Words and expressions used and not defined in these Rules but defined in the Act shall have the meanings as respectively assigned to them in the Act.

3. Submission of proposal under section 3. - (1) For the purpose of claiming compensation under sub-section (1) of section 3, the interest person shall make an application to the Collector in Form I hereto so as to bring to his notice he error in the notification, declaration, award, notice or order referee under the said sub-section (1) of section 3.

(2) The Collector after receipt of application under sub-rue (1), or *suo motu* make enquiry therein as he deems fit and submit a detailed report theron to the Government, including in respect of the payment of compensation to the interested person, as per the factors already determined in award, within a period of thirty working days from the date of receipt of such application.

(3) After receipt of the report of the Collector, the Government may give its decision/approval within a period of thirty working days from the date of its receipt, which decision/approval shall be intimated by the Collector to the interest person within fifteen days of its receipt.

4. Submission of proposal to the Authority.- (1) In case the interested person is aggrieved by the decision of the Government communicated to him under rule 3, he shall make a representation against such decision to the Collector within a period of thirty days from the date of its receipt under rule 3.

(2) The representation received under sub-rule (1) shall be forwarded by the Collector to the Authority within a period of fifteen days from the date of its receipt.

(3) The Authority shall after affording opportunity of being heard in the matter to the interested person and the Collector decides such representation within a period of thirty working days from the date of its receipt.

5. Payment of Compensation to the interested person.- (1) On receipt of the decision of the Government or Authority as the case may be, for payment of compensation, the Collector shall immediately direct the acquiring Department of the Government to make available within thirty days the required fund for disbursement to the interested persons.

(2) On receiving the funds from the acquiring Department of the Government, the Collector shall disburse the same to the interested persons within a period of thirty working days from the date of its receipt.

(3) In case the compensation as decided by the Government or Authority is not paid to the interested person within a period of ninety days from the date of such decision, the interested person shall be paid interest at such rate as stipulated in the relevant law, dealing with acquisition of land.

6. Deposit of compensation amount.- The compensation referred in sub-section (3) of section 3 shall be deposited by the Collector in the Court within a period of sixty days from the date of decision for payment of compensation received from the Government or Authority, as the case may be.

By order and in the name of the Government of Goa.

Sudin A. Natu, Under Secretary (Revenue-I)

Povorim, 19th March, 2018

FORM I

BEFORE THE COLLECTOR OF..... DISTRICT

Application No.....

1. Name of the Applicant/Interested person:.....

2. Address of the Applicant :.....

3. Details of Acquisition.....

(a) Survey No..... Sub-Div. No.....

(b) Total Area of land sq.mts.

(c) Area acquired..... sq.mts.

4. Details of Land Acquisition proceedings:-

(a) Date of award and case No.....

(b) Date of preliminary Notification:.....

5. Details of error that is occurred:

(To be specified as per section 3 of the Goa Compensation to the Project Affected Persons and Vesting of Land in the Government Act, 2017 (Ac No. 16 of 2017)

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Place:.....

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Date:.....

Applicant